**CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF**

# Zenotech Laboratories Limited

[Registered office: 8-2-120/112/88-89/P/2, 4th Floor, Park View Estate, Road No.2, Banjara Hills, Hyderabad, Andhra Pradesh 500 034, India]

This corrigendum ("Corrigendum") is being issued by ICICI Securities Limited, (the "Manager to the Offer") for and on behalf of Daiichi Sankyo Company, Limited ("Acquirer") pursuant to Regulations 10 and 12 of and as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 as amended ("Regulations") in connection with the open offer made by the Acquirer to the equity shareholders (other than the parties to the Share Purchase and Share Subscription Agreement dated June 11, 2008) of Zenotech Laboratories Limited ("Target Company or ZLL"), to acquire 68,86,000 fully paid-up equity shares of face value Rs. 10/- each representing 20% of the Emerging Voting Capital of ZLL ("Offer"). The Corrigendum is in continuation of, and should be read in conjunction with the Public Announcement published on Monday, January 19, 2009 ("PA") in The Financial Express, Jansatta and Vaartha, Hyderabad, the corrigendum published on March 2, 2009 ("First Corrigendum") in The Financial Express, Jansatta and Vaartha, Hyderabad, the corrigendum published on July 10, 2009 ("Second Corrigendum") in The Financial Express, Jansatta and Vaartha, Hyderabad, the Letter of Offer ("LOF") dispatched to the shareholders of ZLL on July 10, 2009, the announcement dated July 14, 2009 ("Announcement") made on the Bombay Stock Exchange Limited ("BSE") and the corrigendum published on August 5, 2009 ("Third Corrigendum") in The Financial Express, Jansatta and Vaartha, Hyderabad.

The shareholders of ZLL are requested to note the following:

1. Appeal before the Securities Appellate Tribunal

   As disclosed in the Third Corrigendum, Dr. Jayaram Chigurupati and Mr. Narayanan, both of whom are shareholders in ZLL had, against certain orders passed by the Securities and Exchange Board of India in connection with the Offer, filed appeals before the Securities Appellate Tribunal ("SAT").

   On August 7, 2009, SAT admitted the appeals and directed that status quo be maintained in connection with the Offer for ZLL. The next hearing is scheduled for September 4, 2009.

   In view of the above, the shareholders of ZLL are requested to note that the Offer will not open on Tuesday, August 11, 2009, as per the schedule of activities disclosed in the Third Corrigendum. The shareholders of ZLL are further requested not to tender any shares and no shares, either in demat or physical mode, will be accepted until further announcement of the revised schedule of activities. The Registrar to the Offer, Karvy Computershare Private Limited and the Escrow Agent, Hong Kong and Shanghai Banking Corporation Limited have been intimated accordingly.

2. The Acquirer accepts full responsibility for the information contained in this Corrigendum and its obligations under the Regulations. All other terms and conditions of the Offer remain unchanged. The terms used but not defined in this Corrigendum shall have the same meaning as assigned in the PA, the First Corrigendum, the Second Corrigendum, the LOF, the Announcement and/ or the Third Corrigendum. This Corrigendum will also be available on the SEBI website www.sebi.gov.in as well as on the website of BSE www.bseindia.com.

| Issued by the Manager to the Offer | Financial Advisor to the Acquirer |
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| **For and on behalf of the Acquirer**<br>ICICI Securities<br>**ICICI Securities Limited**<br>ICICI Centre, H.T. Parekh Marg, Churchgate<br>Mumbai 400 020, INDIA<br>Tel: +91 22 2288 2460,<br>Fax: +91 22 2282 6580<br>Contact Person: Neha Arora<br>E-mail: projectzorro@icicisecurities.com | NOMURA<br>**Nomura Securities Co., Ltd.**<br>1-9-1, Nihonbashi, Chuo-ku,<br>Tokyo, 103-8011, JAPAN |

Place: Mumbai
Date: August 7, 2009

Size: 20x12 cms